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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 215 1986

Shri R.K. Vashist

Applicant(s)

Versus

Union of India or Or.

Respondent(s)

Sr. No.	Date	Orders

(1)

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O.A./R.K. No. 215 of 1985

Sh. R.K. Vashista

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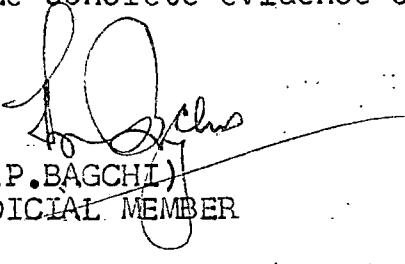
Versus

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	7.4.86	<p>Present: Shri V.P. Sharma, Advocate for the petitioner.</p> <p>Heard the learned counsel for the petitioner.</p> <p>The applicant's main grievance or rather apprehension is that the order of the respondent dated 27.1.1986 which is Annexure-H to the application is a precursor to his possible reversion from his present grade.</p> <p>The applicant has been working as TCI Gr.II on an ad-hoc basis since 12.2.85. The impugned order simply directs a Scheduled Caste candidate Shri Dhanpal Singh to appear for suitability test for promotion to the same grade in which the applicant is working on an ad-hoc basis. The applicant apprehends that Shri Dhanpal Singh may be promoted as TCI in the grade in which the applicant is working and the applicant will be reverted as there are no other vacancy. We feel that the apprehension and the suspicion of the applicant at present is premature and unfounded. There is nothing to show that Shri Dhanpal Singh is being asked to take the suitability test only to take up</p>

P.T.O.

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		<p style="text-align: center;">- 2 -</p> <p>the post which the applicant is holding at present. We do not find any reason to hold the hands of the Respondent in even conducting suitability tests for the future or ad-hoc promotions, merely on the basis of the apprehension of the applicant. Since there is no concrete evidence as such of a grievance we summarily reject the application under sub-section (3) of Section 19 of the Administrative Tribunals Act. The applicant is at liberty to approach this Tribunal or any other forum for redress of any grievance after he has some concrete evidence of his grievance.</p> <p> (H.P. BAGCHI) JUDICIAL MEMBER</p> <p> (S.P. MUKERJI) MEMBER</p>